

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.07  
C.P. (IB) No.114/BB/2023**

**IN THE MATTER OF:**

Janus GBAC Limited ... Petitioner  
Vs.  
M/s. Beloorbayir Biotech Limited ... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Atul Madhavan  
For the Respondent : Shri Brilliant Marak

**ORDER**

1. Heard the Learned Counsel for the Petitioner and Respondent.
2. Pleadings are complete.
3. It is noticed that order dated 03.06.2024/01.07.2024 is not yet complied by the Respondent. Therefore, he is directed to comply with the same within a period of seven days duly serving the copy on the otherside; failing which the same will forfeited.
4. List the case on **19.08.2024**.

**Sd/-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-  
(T.KRISHNAVALLI)  
MEMBER (JUDICIAL)**